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PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 17th May 1937.

✓ **No. 5920—IA-10/36-P.**—In exercise of the powers conferred by section 73 of the Angul Laws Regulation, 1936 (Regulation V of 1936), the Provincial Government are pleased to make the following rules to regulate the appearance of legal practitioners in cases arising in the district of Angul.

1. No person shall be entitled to practise in the courts in or for the district of Angul, without obtaining a licence under these rules.

2. Persons who possess the qualifications specified in the annexed schedule may apply for a licence under these rules.

3. Every such application shall be addressed to the Deputy Commissioner specifying the father's name and residence of the

applicant and shall be accompanied by the following papers :—

- (a) the certificate or diploma showing that the applicant possesses the qualifications referred to in rule 2;
- (b) a treasury chalan showing the deposit of Rs. 5 in the treasury;
- (c) a statement showing that the applicant is not in service and is not engaged in any trade or business;
- (d) two certificates of character from respectable persons.

4. The Deputy Commissioner shall cause to be published in a conspicuous place in his court and in the court of the Subdivisional Officer, a notice of the receipt of the application together with the name of the applicant, the name of his father and the place of his abode, and on the expiry of a month from the date of such publication, shall forward the application to the Commissioner with his remarks.

5. On receipt of the application the Commissioner may grant the licence, or refuse it without assigning any reason.

6. The grant of licences shall be so regulated that there shall not be more than 5 legal practitioners in actual practice at any time.

7. If the person to whom licence under these rules is granted, already holds a licence under the Legal Practitioners Act, 1879, intimation of such grant shall be given to the High Court which issued the licence under the said Act.

8. If the application for licence is rejected, the deposit of Rs. 5 referred to in rule 3 shall, on the request of the applicant, be refunded.

9. A licence issued under these rules shall be in force for one year from the date of issue and shall be in the following form:—

LICENCE TO PRACTISE IN ANGUL.

_____ son of
_____ resident of
_____ is authorised
to appear and practise as a lawyer in the
courts in or for the district of Angul for the
year ending _____.

Commissioner.

10. A licence issued under rule 9 may be renewed for a year at the discretion of the Commissioner. The application for renewal shall be accompanied by a treasury chalan showing the deposit of Rs. 5 and shall be addressed to the Deputy Commissioner, who shall forward it to the Commissioner with his remarks.

11. Any licence issued under these rules may be cancelled by the Commissioner for reasons which he considers sufficient, after hearing the licence-holder if he desires to be heard.

12. Any person, who, having been granted a licence issued under these rules, shall accept any appointment, whether under Government or not, or shall enter into any trade or other business, shall give notice thereof to the Commissioner who may thereupon suspend such person from practice or pass such orders as the Commissioner may think fit.

NOTE.—A person licensed under these rules may, without the permission of the Commissioner, be a share-holder or a Director other than the Managing Director of a Joint Stock Company registered under the Indian Companies Act.

13. The Commissioner shall maintain a register in such form, as may be approved by him, showing the names of all persons to whom licences or renewed licences have been issued under these rules.

14. Nothing in these rules shall be a bar to any legal practitioner appearing in any case arising in the district of Angul, with the special permission, recorded in writing, of the court concerned. In the grant of such permission, courts subordinate to the Commissioner shall be subject to the general control of the Commissioner.

15. Except with the special permission of the court, no party or parties having a joint or common interest shall employ or retain, in any proceeding in the said court, more than one pleader holding a licence under these rules.

SCHEDULE.

QUALIFICATIONS OF PERSONS LICENSED UNDER THESE RULES.

(See Rule 2.)

The following persons may apply for the issue of licence under rule 2:—

- (a) Any person who shall have obtained the degree of Bachelor of Laws of one of the Universities of Patna, Calcutta, Madras, Bombay, Allahabad, the Punjab, Lucknow, Agra or Dacca or of the Benares Hindu University, the Andhra University or the Muslim University of Aligarh;
- (b) Any person who shall produce a certificate from the Committee of Legal Education of the province of Bihar and Orissa or of Bihar, that he has passed the pleadership examination.

P. T. MANSFIELD,

Chief Secretary to Government.

The 15th May 1937.

No 1978—La-53-R.—DECLARATION.—

Whereas it appears to the Government of Orissa that land is required to be taken by the Government at the expense of the Maternity and Child Welfare Centre, Cuttack, for the construction of a building for the Maternity and Child Welfare Centre in mauza Sutahat, pargana Cuttack Haveli, thana Cuttack, no. 198, town Cuttack, zila Cuttack, it is hereby declared that for the above purpose a piece of land measuring, more or less, 0.340 acre, bounded on the—

North—By a portion of no. 10 main road bearing plot no. 782 and a portion of lane bearing plot no. 838,

East—By a portion of a lane bearing plot no. 838 and a portion of plot no. 847,

South—By portions of plots nos. 847 and 845,

West—By a portion of plot no. 844, a portion of no. 10 main road bearing plot no. 782 and plots nos. 842 and 843,

is required within the aforesaid mauza of Sutahat.

The declaration is made, under the provisions of section 6 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Cuttack Collectorate.

By order of the Governor,
P. T. MANSFIELD,
Chief Secretary to Government.

**LAW AND COMMERCE
DEPARTMENT.**

NOTIFICATIONS.

The 16th May 1937.

No. 4374-Com.—Intimation having been received of the outbreak of cholera at Calcutta it is hereby notified for general information that Calcutta is declared to be an infected port and that the existing regulations for the prevention of the introduction of cholera by sea will be enforced in the ports of Orissa against vessels arriving from Calcutta.

C. G. NAIR,

Secretary to Government.

The 18th May 1937.

No. 4468—IS2/1937-Com.—In exercise of the powers conferred by the first proviso of section 27 of the Inland Steam Vessels Act, 1917 (I of 1917), as modified by the notification of the Government of India in the Department of Commerce no. 282-S, dated the 27th March 1926, the Government of Orissa are pleased to make the following

amendments in form A appended to the rules issued under the Government of Bihar, and Orissa notification no. 3619—VIS 2-Com. dated the 8th October 1935, to regulate the conditions for the grant of permits to enable the holders thereof to act as Engineers of Inland Motor Vessels of 40 brake horse-power and under, plying in the rivers and canals of Orissa.

AMENDMENTS.

Below heading "2. Father's name" in Form A appended to the aforesaid rules the heading "3. Caste" shall be inserted and the existing headings 3, 4, 5, 6 renumbered as 4, 5, 6, 7 respectively.

The 18th May 1937.

No. 4469—IP24/37-Com.—In exercise of the power conferred by sub-section (1) of section 35 of the Indian Ports Act, 1908 (XV of 1908), the Government of Orissa are pleased to make the following amendments in the directions published with the notification no. 220-Com, dated the 9th February 1934, in the *Bihar and Orissa Gazette* of the 14th idem, Part II, pages 81-82.

AMENDMENTS.

Delete clause (b) of direction 1 in the aforesaid notification and reletter the existing sub-clauses "(a) (i)" and "(a) (ii)" as clauses "(a)" and "(b)" respectively.

By order of the Governor,

C. G. NAIR,

Secretary to Government.